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**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-06/ 2190 /2024/A**

From :- Shri Utpal Rajkhowa  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
Shri J. Borah  
Member,  
Motor Accident Claims Tribunal,  
Sonitpur, Tezpur

Dated Guwahati, the 6<sup>th</sup> March, 2024

Sub:- **Requesting a fresh application to avail LTC benefits.**  
Ref:- Letter No. MACT(S)/142 , dated 02.03.2024

Sir,

With reference to the subject cited above, I am directed to inform you that you have mentioned the wrong block period (i.e. 2019-2022), in your application to avail LTC benefits. You have mentioned the block period as 2019-2022, instead of 2022-2025. As such, you are requested to submit a fresh application mentioning the correct block period to avail L.T.C. benefits (i.e. 2022-2025).

Thanking you,

Yours faithfully,

Sd/-

**REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-06/ 2191 /2024/A**. Dated 6<sup>th</sup> March, 2024

Copy to:-

- ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

**REGISTRAR (VIGILANCE)**

*5/3/24*  
*05/03/24*